

IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P. (Cr.) No.350 of 2018

Gauri Samad	Petitioner
Versus				
The State of Jharkhand & Others	Respondents

CORAM : HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner	: Mr. Abhijeet Kumar Singh, Advocate
For the Respondents	: Mr. Aditya Raman, A.C. to G.A. III

06/25.03.2021 Heard Mr. Abhijeet Kumar Singh, learned counsel for the petitioner and Mr. Aditya Raman, learned counsel for the respondent-State.

This writ petition (criminal) has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Mr. Abhijeet Kumar Singh, learned counsel appearing for the petitioner seeks two weeks' time after Holi holidays for removing the defects.

Time, as prayed for, is allowed.

Post this matter after two weeks.

A counter affidavit is on record pursuant to order dated 26.06.2020.

(Sanjay Kumar Dwivedi, J.)

Anit